

FORM A: PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE KIND ATTENTION OF THE CREDITORS OF TIRUPATI POLYPLAST IRRIGATION SYSTEMS PRIVATE LIMITED- CIRP INITIATED VIDE HON'BLE
NCLT MUMBAI BENCH ORDER REF. CP (IB) NO. 1060/ MB/ 2023 DATED APRIL 04, 2025

RELEVANT PARTICULARS		
1.	Name of corporate debtor	TIRUPATI POLYPLAST IRRIGATION SYSTEMS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10/03/2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01403MH2015PTC262580
5.	Address of the registered office and principal office (if any) of corporate debtor	J - 22 , MIDC Area, Jalgaon, Maharashtra, India, 425003(As per MCA records)
6.	Insolvency commencement date in respect of corporate debtor	04-04-2025 (Order Receipt date 16 th April 2025)
7.	Estimated date of closure of insolvency resolution process	13-10-2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Indrajit Mukherjee IBBI/IPA-001/IP-P-01533/2018-2019/12450
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. B 405, Siddhivinayak Twins, Plot No.9, Sector 17, Roadpali, Kalamboli, Navi Mumbai, Raigad, Maharashtra, 410218 indrajitmukherjee15@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	502, A Wing, Shiv Chambers, Sector 11, CBD Belapur, Navi Mumbai, 400614 (MH) cirp.tirupoly@gmail.com
11.	Last date for submission of claims	30-04-2025
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **TIRUPATI POLYPLAST IRRIGATION SYSTEMS PRIVATE LIMITED** on 04-04-2025 (Order Receipt date 16th April 2025). The creditors of **TIRUPATI POLYPLAST IRRIGATION SYSTEMS PRIVATE LIMITED** hereby called upon to submit their claims with proof on or before 30-04-2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims with proof are to be submitted as per following specified forms:

Form B: - For Claims by Operational Creditors except Workmen and Employees

Form C: - For Claims by Financial Creditors

Form D: - For Claims by A Workman or an Employee

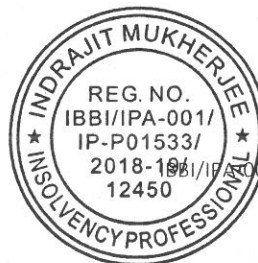
Form E: - For Claims by Authorized Representative of Workmen and Employees

Form F: - For Claims by Other Creditors.

Copy of the above Forms can be downloaded from <https://ibbi.gov.in/home/downloads> or from sending email to the IRP. Submission of false or misleading proofs of claim shall attract penalties under IBC 2016.

Date: 17-04-2025

Place: Mumbai



Indrajit Mukherjee

Indrajit Mukherjee

Interim Resolution Professional

IBBI/IPA-001/IP-P-01533/2018-2019/12450

India: Notice on resuming Kailash Mansarovar Yatra soon

PRESS TRUST OF INDIA
NEW DELHI, APRIL 17

INDIA ON Thursday said there is a possibility of resumption of the Kailash Mansarovar Yatra soon and a public notice could be issued over it.

India and China have been looking at resuming the Kailash Mansarovar Yatra as part of efforts to improve ties after the two countries completed disengagement of troops at the two remaining friction points of Demchok and Depsang under the framework of a pact sealed in October last year.

"We will soon issue a public notice on the Kailash Mansarovar Yatra and there is a possibility of resumption of the Yatra soon," External Affairs Ministry spokesperson Randhir Jaiswal said. "The Yatra will happen this year and we are making preparations. More information will be put out for the public soon," he added.

The Kailash Mansarovar Yatra has not taken place since 2020.



SUMMER GAMES

Bengal Tiger male cub Bheem and female cub Skandi play inside their enclosure on a hot day, at the Nahargarh Biological Park in Jaipur on Thursday. PTI

Avoid misleading ads of guaranteed success: Consumer body to coaching

EXPRESS NEWS SERVICE
NEW DELHI, APRIL 17

THE CENTRAL Consumer Protection Authority (CCPA) has warned coaching centres against issuing misleading ads after results of competitive exams such as IIT-JEE, NEET, and UPSC examinations are declared.

The top consumer watchdog has advised coaching centres to

strictly adhere to the Consumer Protection Act 2019 and Guidelines for the Prevention of Misleading Advertisements in the Coaching Sector 2024.

"The authority clearly outlines that it is essential their representations are accurate, clear, and free from misleading claims or the concealment of important information from consumers. Additionally, coaching centres should avoid

making assurances of guaranteed success. Coaching centres must clearly disclose key details in their advertisements, including the student's name, rank, course type, and whether the course was paid," the Ministry of Consumer Affairs, Food and Public Distribution said in a statement.

"Disclaimers must be prominently displayed in the same font size as other important in-

formation to ensure consumers are not misled," the statement by the ministry said.

"Following the recent declaration of results for examinations such as IIT-JEE and NEET, the CCPA observed that coaching centres are not adhering to the Guidelines for the Prevention of Misleading Advertisements in the Coaching Sector, 2024," the ministry further said.

Top court mulls inquiry panel for 'deeper' probe into affairs of sports bodies

NEW DELHI: The Supreme Court Thursday hinted at appointing an inquiry commission for a "deeper probe" into the affairs of sports associations and said aside from sporting activities "all kinds of things are happening" in them.

A bench of Justices Surya Kant and N Kottiswar Singh was hearing a plea of two national Kabaddi players in which it had previously sought views for a CBI probe into the affairs of the Amateur Kabaddi Federation of India (AKFI) and the International Kabaddi Federation.

"We are inclined to appoint a commission of inquiry for a deeper probe into the affairs of Kabaddi associations because other than sports activities all kinds of things are happening in these bodies. We also intend to then expand the scope of commission of inquiry to other sports associations," the bench said.

Additional Solicitor General K M Nataraj, appearing for the Centre, said in pursuant to the order of February 4, the players were sent for the tournament in Iran, where they emerged triumphant and won gold. As far as the CBI probe is concerned, Nataraj said, modalities were being worked out. He sought two more weeks following which the bench said it will inquire into the affairs of all sports associations and dissolve them, if a need arises.

India aims ₹3-lakh cr in defence production by 2029, says Rajnath

PRESS TRUST OF INDIA
NEW DELHI, APRIL 17

THE VALUE of India's defence production this year is expected to cross ₹1.60 lakh crore and the target is to manufacture military hardware worth ₹3 lakh crore by 2029, Defence Minister Rajnath Singh said on Thursday.

India will reduce its dependency on imports and create a defence industrial eco-system that will not only meet the country's needs but will also strengthen the potential of defence exports, he said. Singh was speaking at the 'Defence Conclave 2025 -- Force of the Future' hosted by 'The Week' magazine.

"The day is not far when India will not only emerge as a developed country, but our military power will also emerge as the number one in the world," he said.

"This year, defence production should cross Rs 1.60 lakh crore, while our target is to produce defence equipment worth Rs 3 lakh crore by the year 2029," he said.

The defence minister said while India's defence manufacturing capabilities are aimed at national security and strategic autonomy, they are also insulating manufacturing from global "supply shocks".

"Our defence exports should reach Rs 30,000 crore this year and Rs 50,000 crore by the year 2029," he announced.

Singh underlined that India's



Defence Minister Rajnath Singh

growing defence capability is not meant to provoke conflict. "Our defence capabilities are like a credible deterrence, to maintain peace and tranquillity. Peace is possible only when we remain strong," he added.

In his address, Singh laid out a compelling vision for a "self-reliant and future-ready" India in the defence sector with a focus on indigenisation, innovation, and global leadership.

The defence minister said India is not only securing its borders but also positioning itself as a key player in the international defence ecosystem.

Singh said that under the leadership of Prime Minister Narendra Modi, the "revival and strengthening" of the defence sector is one of the biggest priorities for the government.

The government's first and foremost challenge was to change the mindset that India would simply import to meet its defence needs, he recalled.

"Today, while India's defence sector is moving ahead on the path of self-reliance, it is also ready to play a very important role in making global supply chains resilient," Singh emphasised.

He added the 'Make in India' programme is not only strengthening the country's defence production but also has the capability to make the global defence supply chain resilient and flexible.

On the evolving nature of warfare, Singh underscored that in the coming days, conflicts and wars will be more violent and unpredictable. The cyber and space domains are rapidly emerging as new battlefields and along with this, a war of narrative and perception is also being fought all over the world.

To address these challenges, he mentioned that the focus is on holistic capacity building and continuous reforms.

Reflecting on reforms, Singh highlighted that corporatising the over 200-year-old Ordnance Factories was a "bold but necessary step".

"Today Ordnance Factories are performing very well in their new form and have become profit-making units. I believe that changing a structure that is more than two hundred years old is a very big reform of this century," he added.

Singh outlined the government's indigenisation drive, noting the release of five positive indigenisation lists by the Armed Forces and five by Defence PSUs.

The defence ministry came out with the positive indigenisation lists comprising military hardware which will be produced within the country under a staggered timeline.

AS CENTRE ASSURES SC WAQF PROPERTIES WILL NOT BE DENOTIFIED
Opp welcomes SC intervention; win for Constitution: Cong MP

EXPRESS NEWS SERVICE
NEW DELHI, APRIL 17

AFTER THE Centre assured the Supreme Court that no recruitment would be made to the Waqf Council and Boards and that waqf properties would not be denotified till the next hearing, Opposition parties have welcomed the court's intervention, with the Congress calling it "a win for the Constitution".

Congress RS member and minority department chairperson Imran Pratapgarhi said, "We thank the Supreme Court for the interim relief. The points we had raised in petitions and in Parliament were considered by the Supreme Court and the relief today shows that this law is against the Constitution."



Congress MPs Abhishek Manu Singhvi and Imran Pratapgarhi at AICC office, in New Delhi, Thursday. PTI

"There are several amendments which go against the Constitution. This is a win for the Constitution and not for any side. In the coming days, when there are more hearings, more relief will be granted and the government's plan to usurp land will be stopped by the court. I have confidence," the Congress RS member and minority department chairperson said.

At a press conference in New Delhi, Congress MP Abhishek Singhvi said, "This is not reform. It is retaliation in the guise of reform. It is retaliation meticulously scripted, strategically timed and constitutionally questionable. The Waqf Amendment Act is not an exercise in efficiency as it pretends to be. It is an exercise in

Mufti: SC should keep collective conscience of Muslims in mind

BASHAARAT MASOOD
SRINAGAR, APRIL 17



PDP chief Mehbooba Mufti

FORMER JAMMU & Kashmir chief minister and Peoples Democratic Party (PDP) chief Mehbooba Mufti Thursday said the Supreme Court should keep "collective conscience" and "sentiments" in mind when deciding the petitions against the Waqf law, just "like they did in the cases of Babri Masjid and Afzal Guru".

"...the way the Babri Masjid decision came, there was no evidence; when the decision came in the Afzal Guru case, there was no evidence. But the SC said we have decided this case for collective conscience, for people's trust," Mufti told reporters.

"There are sentiments of crores of Muslims linked with Waqf. We even have evidence and our case is strong. We want the SC to keep in mind the same collective conscience (of Muslims) and decide against the amendments."

At the party convention, Mufti said India no longer seems to be the country of Mahatma Gandhi or Maulana Abul Kalam Azad. "It seems to be the country of Godse," she said. "India is not the heritage of Godse, it is not the heritage of Mughals. It is the heritage of Hindus, Muslims, Sikhs and Christians who fought during the freedom struggle"

Mufti questioned PM Narendra Modi's assertion that the Waqf law would benefit backward Muslims. "You laid your hand on the Waqf and talked about the development of backward Muslims. In MP, they demolished a 300-year-old madrasa, in UP they are demolishing 100-year-old mosques..."

NOTICE

To,
1. M/S. M.R. Enterprises,
Flat No. 14, Divya Drushti Co-op, Housing Society, Village Sansari, Anand Road, Deolali Camp, Nashik-422101.
a) M/S. M.R. Enterprises,
Flat No. 10, Renuka Vaibhav Housing Society Ltd., behind State Bank of India, Anand Road, Deolali Camp, Nashik-422202.
2. Mrs. Nirjala Gunanand Mishra,
Flat No. 10, Renuka Vaibhav Housing Society Ltd., behind State Bank of India, Anand Road, Deolali Camp, Nashik-422202.
a) Mrs. Nirjala Gunanand Mishra,
Flat No. 14, Divya Drushti Co-op, Housing Society, Village Sansari, Anand Road, Deolali Camp, Nashik-422101.
3. Mr. Gunanand Udaykant Mishra,
Flat No. 14, Divya Drushti Co-op, Housing Society, Village Sansari, Anand Road, Deolali Camp, Nashik-422101.
a) Mr. Gunanand Udaykant Mishra
Flat No. 10, Renuka Vaibhav Housing Society Ltd., behind State Bank of India, Anand Road, Deolali Camp, Nashik-422202.
Dear Sir,
Sub: Possession of Flat No.10, Renuka Vaibhav Society, Sansari, Lam Road, Sandari, Nashik and Flat No. 14, Divya Drushti Co-operative Housing Society Limited, Sansari, Lam Road, Sandari, Nashik.
Ref: T.R.P.No. 85 of 2023. ASREC (I) Limited. vs M/S. M. R. Enterprises and others.
I Advocate Amin Hakim Receiver of the Hon'ble Debt Recovery Tribunal No. 11 Mumbai in the captioned matter hereby inform you that I will visit Flat No.10, Renuka Vaibhav Society, Sansari, Lam Road, Sandari, Nashik and Flat No. 14, Divya Drushti Co-operative Housing Society Limited, Sansari, Lam Road, Sandari, Nashik, on 26/04/2025 at about 9 a.m. for the purpose of taking physical possession of Flat No. 10, Renuka Vaibhav Society, Sansari, Lam Road, Sandari, Nashik and Flat No. 14, Divya Drushti Co-operative Housing Society Limited, Sansari, Lam Road, Sandari, Nashik in case No. T.R.P.No. 85 of 2023. ASREC (I) Limited. vs M/S. M. R. Enterprises and others.
I hereby give you a notice to handover the peacefully the physical Possession Flat No.10, Renuka Vaibhav Society, Sansari, Lam Road, Sandari, Nashik and Flat No. 14, Divya Drushti Co-operative Housing Society Limited, Sansari, Lam Road, Sandari, Nashik to me on 26/04/2025 at about 9 a.m. as per the directions of the Hon'ble Debt Recovery Tribunal No.11, Mumbai. If you fail to handover the physical Possession to me (Tribunal Receiver) I will take forcible possession of the Flat No.10, Renuka Vaibhav Society, Sansari, Lam Road, Sandari, Nashik and Flat No. 14, Divya Drushti Co-operative Housing Society Limited, Sansari, Lam Road, Sandari, Nashik on 26/04/2025 at about 9 a.m. with the help of police.
Date: 04/04/2025. (Advocate Amin Hakim)
Mumbai. Tribunal Receiver, DRT-II, Mumbai. Mobile No. 9867314880.

PUBLIC NOTICE

NOTICE is hereby given that, at the instruction of our client, we are investigating the title of present owners to the land described in the Schedule hereunder written ("the said Lands").

SCHEDULE
All that piece and parcel of agriculture and non-agricultural land of Village Sogaoan, Taluka, Alibag, District Raigad as follows:

Gat No. and Hissa No.	Area Are Sqr. Mtr.	Assessment Rs. Ps.
Agricultural Lands		
185	00-40-00	8.86
188	1-05-50	28.52
189	00-76-00	17.00
190/1	00-18-00	4.17
191	00-34-50	8.00
186/2	00-27-00	7.02
186/3	00-19-00	4.94
186/4	00-22-00	5.94
190/3	00-38-70	8.97
192/1	00-39-00	8.81
(Non-Agricultural Land)		
190/2	38-80-00	388.00

Any person/s, / body of persons, / company, / Limited liability partnership, / partnership/firm, / financial corporation, / non-banking financial corporation, / credit society and/or any other entity / individuals having any share, estate, claim, objection, benefit, demand right, title, claim and/or interest, in or to the title of the afore listed owners to their respective Lands or any part thereof by way of any agreement, contract, deed, document, decree of a court of law, letter of intent, term sheet, memorandum of understanding, FSI or TDR, sale, assignment, inheritance, bequest, succession, exchange, mortgage, charge, share, gift, trust, inheritance, tenancy, sub-tenancy, release, possession, right, covenant, condition, partnership, trust, family arrangement / settlement, litigation, maintenance, encumbrance lease, sub-lease, under-lease, license, lien, easement, occupancy right and/or under lost or misplaced documents or otherwise of whatsoever nature or howsoever, are hereby required to make the same known in writing with true copies of supporting documents to our office at the address given below within 14 (fourteen) days from the date of publication hereof. Any claim and/ or objection not so made in writing as hereby required shall, for all intents and purposes, be disregarded and shall be deemed to have been waived and/or abandoned and not binding. Alibag Date: 17/04/2025

Adv. Ravindra V. Oak
"Gurukrupa", Maharshi Karve Road,
At, Po. & Tal. Alibag, Dist. Raigad.

FORM A: PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE KIND ATTENTION OF THE CREDITORS OF

TIRUPATI POLYPLAST IRRIGATION SYSTEMS PRIVATE LIMITED. CIRP INITIATED VIDE HON'BLE NCLT MUMBAI BENCH ORDER REF. CP (IB) NO. 1060/MB/2023 DATED APRIL 04, 2025

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	TIRUPATI POLYPLAST IRRIGATION SYSTEMS PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	10/03/2015
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies- Mumbai
4. Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U014033MH2015PTC262580
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	J-22, MIDC Area, Jalgaon, Maharashtra, India, 425003 (As per MCA Records)
6. Insolvency Commencement Date in respect of Corporate Debtor	04-04-2025 (Order Receipt date 16th April 2025)
7. Estimated date of closure of Insolvency Resolution Process	13-10-2025
8. Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional	Indrajit Mukherjee IBBI/IPA-001/IP-P-01533/2018-2019/12450
9. Address and E-mail of the Interim Resolution Professional, as registered with the Board.	Flat No. B 405, Siddhivinayak Twins, Plot No.9, Sector 17, Roadpalli, Kalamboli, Navi Mumbai, Raigad, Maharashtra, 410218 Indrajitmukherjee15@yahoo.com
10. Address and E-mail to be used for correspondence with the Interim Resolution Professional	502, A Wing, Shiv Chambers, Sector 11, CBD Belapur, Navi Mumbai, 400614 (MH) Cirp.tirupoty@gmail.com
11. Last date for submission of claims	30-04-2025
12. Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Relevant names for each class)	Not Applicable
14. (a) (Three Names and (b) Details of authorized representatives are available:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the TIRUPATI POLYPLAST IRRIGATION SYSTEMS PRIVATE LIMITED ON 04-04-2025 (Order Receipt date 16th April 2025). The creditors of TIRUPATI POLYPLAST IRRIGATION SYSTEMS PRIVATE LIMITED hereby called upon to submit their claims with proof on or before 30-04-2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. The claims with proof are to be submitted as per following specified forms: Form B - For Claims by Operational Creditors except Workmen and Employees; Form C - For Claims by Financial Creditors; Form D - For Claims by Workman or an Employee; Form E - For Claims by Authorized Representative of Workmen and Employees; Form F - For Claims by Other Creditors. Copy of the above Forms can be downloaded from https://ibbi.gov.in/home/downloads or from sending email to the IRP. Submission of false or misleading proofs of claim shall attract penalties under IBC 2016.

Date: 17-04-2025
Place: Mumbai
Indrajit Mukherjee
Interim Resolution Professional
IBBI/IPA-001/IP-P-01533/2018-2019/12450

